

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:2343
ANSWERED ON:28.03.2012
AAI DUES TOWARDS AIRLINES
Joshi Shri Pralhad Venkatesh

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the details of delayed payments by airlines/amount due to Airports Authority of India (AAI) during each of the last three years and the current year,airline-wise;
- (b) whether AAI proposes to charge penal interest for such long delays and recover the arrears of dues;
- (c) if so,the details thereof along with the total amount collected/to be collected by way of penal interest during the above period, airline-wise;
- (d) if not, the reasons therefor; and
- (e) the steps taken/proposed to be taken by the Government to recover the arrears of dues alongwith the time frame within which the said arrears are likely to be recovered?

Answer

MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH)

(a)to(c): Yes, Madam.Details of delayed payments by various airlines/amounts due to Airports Authority of India (AAI) are given in the Annexure.

(d): Does not arise.

(e): Steps taken to recover the dues from the airlines are as follows:

- 1) The dues are monitored on regular basis,
- 2)In case of delay, AAI issues notice to the Airlines to settle the dues,
- 3)Penal interest is being charged on account of delay in the settlement of bills, and
- 4) In cases where delay persists, besides encashing the security deposit, the defaulting airline is put on `CASH & CARRY` .